

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
NEW DELHI

C. P. NO. 136(ND)11
CA. NO.

CORAM:

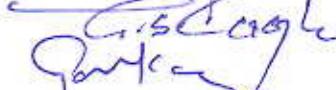
PRESENT: SH. R.VARDHARAJAN
HON'BLE MEMBER (J)

SH. M.K. HANJURA
HON'BLE MEMBER (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 27.09.2016**

NAME OF THE COMPANY: M/s. Navneet Garg V/s.M/s Xilon Trading Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Gi. S. Raighor	Adv.	Respondents	
2.	Pankaj Kumar	Adv.	Respondents	

ORDER

None for the petitioner. Learned counsel for the respondent is present. What comes to the fore from the perusal of the file is that the learned counsel for the petitioner was absent on the last date. From his continuous absence today as well what gets revealed is that he is not interested in prosecuting the petition. Therefore, the same is dismissed in default of the petitioner and shall be consigned to records after its due completion.



(R.Varadharajan)
Member (Judicial)



(Maharaj Krishan Hanjura)
Member (Judicial)